

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00189/2019**

Jabalpur, this Friday, the 12<sup>th</sup> day of July, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Umesh Shankar Rao Khokale, S/o Shri Shankar T Khokale, D.O.B. 21.12.1973, Occupation – Junior Works Manager (T), (Compulsory retired), Ordnance Factory, Itarsi, R/o – Qtr. No.3131, Type B, OF Estate, Itarsi, District – Hoshangabad (M.P.)  
-Applicant

**(By Advocate – Shri S.K. Nandy)**

**V e r s u s**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. The Chairman & Director General, Ordnance Factory Board, 10A, Sahid Khudiram Bose Road, Kolkata 700001.
3. The General Manager, Ordnance Factory, Ayudh Nagar, Itarsi, Hoshangabad (M.P) 461122  
-Respondents

**(By Advocate – Shri S.K. Mishra)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant has been awarded penalty of compulsory retirement vide order dated 28.12.2018 (Annexure A-1). He has filed his appeal on 07.02.2019 (Annexure A-5).

2. The applicant approached this Tribunal seeking grant of interim relief of retaining the Government accommodation

allotted to him till such time his appeal is decided, which was granted on 01.03.2019.

**3.** Today, when the case came up for hearing, learned counsel for the applicant submitted that the applicant would be satisfied if the respondent department is directed to decide his appeal in a time-bound manner.

**4.** Learned counsel for the respondents has no objection if this Original Application is disposed of in this manner.

**5.** Accordingly, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondent department to consider and decide the appeal (Annexure A-5), within a period of 90 days from the date of receipt of a certified copy of this order. The order so passed should be communicated to the applicant. The interim relief granted on 01.03.2019 shall continue till such time the appeal is decided.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**